

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No.111  
IB-133/ND/2022  
IA/2010/2024

**IN THE MATTER OF:**  
State Bank of India

...PETITIONER

**Vs**

**Mr. Mahesh Kumar Goyal**

...RESPONDENT

**Section**  
U/s 95(1) of IBC, 2016

**Order delivered on 26.04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant** :Mr. Raghav Marwaha, Adv. in IA no.  
2010 of 2024

**For the Respondent**

:  
**ORDER**

**IA/2010/2024**

Ld. Counsel on behalf of the Applicant is present and submitted that the arguing counsel is on legs before the Hon'ble High Court and therefore sought adjournment. In view of this, list the matter on **29.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**